

ÈITEM NO.45

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
3564/2017

(Arising out of impugned final judgment and order dated 12/01/2017
in CRLA No. 2220/1982 passed by the High Court of Judicature at
Allahabad)

SAGAR ALIAS SHIV SAGAR AND ANR

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(Office report for directions)

Date : 09/05/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

[IN CHAMBERS]

For Petitioner(s) Mr. Sanjay Singh, Adv.

Mr. Rajeev Singh, AOR

For Respondent(s) M s. Manju Jetley, AOR

UPON hearing the counsel the Court made the following

O R D E R

Delay in filing proof of surrender is condoned.

(RASHI GUPTA)

SR.P.A. (SUMAN JAIN)

COURT MASTER